

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 77 (MAH)/2014/(T.P.)
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)




ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.07.2016 AT 10.30 AM.

NAME OF THE PARTIES:

Mr. Girish Huddar
V/s.

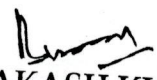
M/s. Shri Vaijanath Industries Pvt. Ltd.

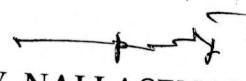
SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
	Prachi Manekar - Wazahwar a/w.	Adv for. Respondents	
	Aniruth Purusothaman		
	Adv. Vidhyadhar Shinde	Adv for petitioners. <u>Order</u>	

C.P No. 77/397-398/NCLT/MB/MAH/2014

1. Both sides are present.
2. At the request of the parties, matter is listed on 10th August, 2016 at 10:30 a.m. for hearing.


B.S.V. PRAKASH KUMAR
Member (Judicial)


V. NALLASENAPATHY
Member (Technical)

Dated: 18th July, 2016.